

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1319
ANSWERED ON:18.07.2014
AWARENESS OF RIGHTS TO TRIBALS
Noor Smt. Mausam

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether a large number of tribals in the country are unaware of their constitutional rights;
- (b) if so, whether the Government has started awareness campaign about the various provisions of the Forest Rights Act, 2006;
- (c) if so, the details thereof along with the modes of communication employed therefor, State-wise;
- (d) whether the Non-Governmental Organizations (NGOs) have been involved in the awareness campaign;
- (e) if so, the details thereof and the role played by the State Government in this initiative; and
- (f) the success achieved as a result of the awareness campaign?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): No, Madam.

(b) & (c): Does not arise in view of reply to part (a) above.

(d) & (e): A number of States have taken support of local NGOs for conducting awareness programmes, trainings of local level functionaries, Forest Rights Committees and training of master trainers.

(f): As a result of awareness campaign for implementation of FRA, States have put in place systems and mechanism for recognition of rights under FRA, some of the States affected by LWE activities took steps to withdraw old pending forest cases against forest dwellers, States with high rates of rejection of claims have started reviewing the rejected claims, several States linked the right holders with livelihood and other developmental schemes, a number of States have taken a lead in recognizing community rights.